

Central Administrative Tribunal
Principal Bench

O.A. No. 4 of 1999

New Delhi, dated this the 21st August, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Smt. Annu Suri,
W/o Shri J.K. Suri,
R/o 1145, Dr. Mukherjee Nagar,
Delhi. Applicant

(None appeared)

Versus

1. Union of India through
the Secretary,
Ministry of Urban Affairs & Employment,
Nirman Bhawan, New Delhi.
2. The Director General (Works),
C.P.W.D., Nirman Bhawan,
New Delhi.
3. The Chief Engineer (Electrical),
(BFL Zone),
C.P.W.D., Vidyut Bhawan,
New Delhi. Respondents

(By Advocate: Shri R.N. Singh proxy
counsel for Shri R.V. Sinha)

ORDER (Oral)

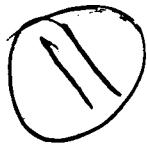
MR. S.R. ADIGE, VC (A)

Applicant seeks regularisation as L.D.C.
from the date of her initial appointment, with
consequential benefits.

2. This case was listed for Possible Final
Hearing. None appeared on behalf of applicant. Shri
R.N. Singh proxy counsel for Shri R.V. Sinha for
respondents and has been heard.

3. The materials on record reveal that
applicant was recruited on Hand Receipt as a

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messenger which is a Group 'D' post on 25.9.90, thereafter was appointed as L.D.C. on ad hoc basis on 16.5.91 and is continuing as such since then.

4. Respondents plead that they are unable to regularise applicant, firstly because according to them there are no vacant post of L.D.C. presently available with them and secondly because vacancies of L.D.Cs are to be filled up on regular basis only through Staff Selection Commission, as per Recruitment Rules on the subject.

5. In the light of the above, we are unable to grant the relief prayed for by applicant. It will be open to applicant to apply as a direct recruit in the Examination to be conducted by Staff Selection Commission in accordance with Recruitment Rules, provided she is eligible and not overaged, and it will also be open to her to appear in the Limited Departmental Competitive Examination for L.D.C. if she fulfils the prescribed qualifications for the same.

6. The O.A. stands disposed of in terms of Paragraph 5 above. No costs.

7. Later, applicant's counsel Shri Chittaranjan Hati appeared.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige

(S.R. Adige)
Vice Chairman (A)

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